FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FIDERE FACILITIES MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**FIDERE FACILITIES MANAGEMENT PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	13.07.2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140DL2010PTC205766
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Regd. Office:** 74, Hemkunt Colony, New Delhi-110048, India
6.	Insolvency commencement date in respect of Corporate Debtor	**05.10.2023** (order uploaded on the website of NCLT on 19.10.2023)
7.	Estimated date of closure of insolvency resolution process	**16.04.2024**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Name: Amit Goel** **Reg. No.:** IBBI/IPA-001/IP-P-01842/2019-2020/12950
9.	Address & email of the interim resolution professional, as registered with the board	**Address:** H. No. 9 Near Patel Institute of Engg. Adarsh Colony, Opp Bhawna Place Lane Devpuram Muzaffarnagar, Muzaffarnagar, Uttar Pradesh-251001 **E-mail:** ip.amitgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address: Amit Goel** C/o Osrik Resolution Pvt. Ltd., 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi – 110034 **E-mail:** ip.ffmpl@gmail.com
11.	Last date for submission of claims	**02.11.2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms available at: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Fidere Facilities Management Private Limited** on **5th October, 2023** (Order uploaded on the website of NCLT on 19.10.2023).

The creditors of **Fidere Facilities Management Private Limited**, are hereby called upon to submit their claims with proof on or before **02.11.2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -NotApplicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amit Goel
Interim Resolution Professional-Fidere Facilities Management Private Limited
Regn. No.: IBBI/IPA-001/IP-P-01842/2019-2020/12950
Authorization for Assignment valid till 22.12.2023

Date : 20.10.2023
Place: Delhi

TATA CAPITAL FINANCIAL SERVICES LTD

Registered Address: Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013, **Branch Address:09th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055**

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6)R/W Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with proviso to Rule 8 (6) R/W Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

LOAN ACCOUNT NO. 20979499: MR. NARESH KUMAR VERMA

Notice is hereby given to the public in general and in particular to the below Borrower/ Co- Borrower that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. (Secured Creditor/TCFSL), the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on**17th day of November, 2023 "As is where is basis" & "As is what is and whatever there is & with out recourse basis".**

Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum **Rs. 66,85,801/- (Rupees Sixty-Six Lakh Eighty-Five Thousand Eight Hundred and One Rupees Only)** vide **Loan Account No. 20979499 as on 16.08.2022 demanded vide Demand Notice U/S. 13(2) dated 16.08.2022 from the Borrowers & Co-Borrowers/Guarantors, i.e., (1) Mr. Naresh Kumar Verma; (2) Ms. Suman Verma; (3) Mr. Padam Singh Verma; All Resident of: 394 Khandewali Gali Mandwali, Fazalpur, Delhi- 110092 and (4) M/s. Life Guard Chemist -** 394 Khandewali Gali Mandwali, Fazalpur, Delhi- 110092.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at **02:00 P.M.** on the said **17th day of November, 2023** by TCFSL., having its branch office at **09th Floor, Videocon Tower, Block E-1, Jhandewalan Extension, New Delhi- 110055.**

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the Tata Capital Financial Services Ltd. till **05:00 P.M.** on the said **16th day of November, 2023.**

Description of Secured Asset	Type of Possession Constructive/ Physical	Reserve Price (Rs.)	Earnest Money EMD (Rs)
HOUSE NO. 394, KHASRA NO. 870, AMBEDKAR MARG, MANDAWALI, FAZALPUR, ADARSH BAL SCHOOL, SHAHADRA, DELHI- 110092, MORE PARTICULARLY DESCRIBED IN SALE DEED EXECUTED IN FAVOR OF SHRI PADAM SINGH.	**Physical**	**Rs. 89,10,000/- (Rupees Eighty Nine Lakh(s) Ten Thousand Only)**	**Rs. 8,91,000/- (Rupees Eight Lakh(s) Ninety One Thousand Only)**

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the 'Authorized Officer' or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/ conditions prescribed under the SARFAESI Act, 2002.The E-auction will take place through portal **https://disposalhub.com** on **17th day of November, 2023** between **02:00 PM to 03:00** PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at **Delhi.** Inspection of the property may be done on **03rd day of November, 2023** between **11:00 AM to 05:00 PM.**

Note: The intending bidders may contact the **Authorized Officer, Mr. Shailendra Shukla** Email id **shailendra.shukla@tatacapital.com** and **Mobile No. +918373901261.**

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e. **https://bit.ly/46XaxSi,** or contact Authorized Officer or Service Provider- NexXen Solutions Private Limited.

Place: Delhi **Sd/- Authorized Officer**
Date: 20-10-2023 **Tata Capital Financial Services Ltd.**

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at "Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi"** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS and WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property / Secured Asset	Date of Symbolic Possession	Reserve Price
1. Mrs. Tulika Choudhary **2.** Inceptra Lifestyle Private Limited **3.** Mr. Devender Gupta **(Prospect No 835837, 802689, 938499, 938371 & 837436)**	**21-Jun-2021** **Rs.12,88,37,625/-** (Rupees Twelve Crore Eighty Eight Lakh Thirty Seven Thousand Six Hundred Twenty Five Only) **Bid Increase Amount Rs. 20,00,000/-** (Rupees Twenty Lakh Only) **(For Property 1)** **Bid Increase Amount Rs. 50,000/-** (Rupees Fifty Thousand Only) **(For Property 2)**	All that part and parcel of the property bearing Property 1:Apartment No. MG 514A, admeasuring 6428 sq. ft., on 14Th Floor, along with Parking Spaces Nos. PB5103, PB5104 and PB5105 DLF Magnolias, Phase V, Golf Course Road, Sec-42, Vill. Wazirabad, Gurgaon, 122002, Haryana, India. **(For prospect no. 835837, 938499, 938371 & 837436)** **Property 2:** Shop No. SF-11, admeasuring 1593 sq. ft., 2Nd Floor, Block-C, Omaxe Gurgaon Mall, constructed on Commercial Plot of land measuring 2.629 Acres in Block "S" in the residential colony known as "Uppal's South End" situated at Villages Fazilpur, Jharsa & Ghasola, Gurgaon, 122001, Haryana, India **(For Prospect no. 802689)**	**28-Apr-2022** **Total Outstanding As On Date 05-Oct-2023 Rs. 12,08,83,986/-** (Rupees Twelve Crore Eight Lakh Eight Three Thousand Nine Hundred Eighty Six Only)	**Rs.20,56,96,000/- (Rupees Twenty Crore Fifty Six Lakh Ninety Six Thousand Only)** **Earnest Money Deposit (EMD) Rs.2,05,69,600/-** (Rupees Two Crore Five Lakh Sixty Nine Thousand Six Hundred Only) **(For Property 1)** **Reserve Price: Rs. 76,46,000/-** (Rupees Seventy Six Lakh Forty Six Thousand Only) **Earnest Money Deposit (EMD) Rs. 7,64,600/-** (Rupees Seven Lakh Sixty Four Thousand Six Hundred Only)**(For Property 2)**

Date of Inspection of property 29-Nov-2023 1100 hrs -1400 hrs | **EMD Last Date 01-Dec-2023 till 5 pm.** | **Date/ Time of E-Auction 04-Dec-2023 1100 hrs-1300 hrs.**

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www. iiflonehome.com and pay through link available for the property/ Secured Asset only.

Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879xxxxx followed by Prospect Number, d) IFSC Code:- SCBL0036001, e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- auction.hl@iifl.com, Support Helpline Numbers:@1800 2672 499.**
7. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com**
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Gurgaon, Date: 20-Oct-2023 **Sd/- Authorised Officer, IIFL Home Finance Limited**

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, DELHI

In the matter of the Companies Act, 2013, Section 13 (4) of Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
M/S COLVIN CARE PRIVATE LIMITED
CIN : U70109DL2020PTC391576
having its Registered Office at : House No. 7, Left Portion, Upper Ground Floor, BLK-9, Shakti Nagar, Delhi North Delhi-110007
.....Petitioner

PUBLIC NOTICE

SHIFTING OF THE REGISTERED OFFICE OF THE COMPANY FROM THE NATIONAL CAPITAL TERRITORY OF DELHI TO STATE OF HARYANA

Notice is hereby given to the General Public that the company proposes to make application to the Central Government viz. Regional Director, Northern Region, Ministry of Corporate Affairs under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting held on **16th August 2023** to enable the Company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Haryana".**

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, **B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003,** within fourteen days of the date of publication of this notice with a copy of the applicant Company at its Registered Office at the address mentioned below:

COLVIN CARE PRIVATE LIMITED
House No. 7, Left Portion, Upper Ground Floor, BLK-9, Shakti Nagar, Delhi North Delhi-110007
FOR COLVIN CARE PRIVATE LIMITED
Sd/-
Date : 19.10.2023 **RAJAT**
Place : Delhi **Director**
DIN : 08630467

SMFG INDIA CREDIT COMPANY LIMITED

(formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorized officer of **SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date & Amount
1. PRADEEP KUMAR 2. INDU SALLY 3. SHRI SAI ENTERPRISES 4. NEHA SALLY	**25th September, 2023 Rs. 28,76,191/- [Rupees Twenty-Eight Lakhs Seventy-Six Thousand One Hundred and Ninety-One Only] As on 22nd September, 2023**

Description Of Immovable Property / Properties Mortgaged

PROPERTY NO.1:- ALL THAT IMMOVABLE RESIDENTIAL HOUSE, ADMEASURING IT LAND AT GROUND FLOOR EAST 8 FEET 9 INCH, WEST 8 FEET 9 INCH, NORTH 13 FEET ½ INCH, SOUTH 13 FEET ½ INCH, HAVING TOTAL AREA 115.5 SQ FT I.E. 10.73 SQ MT. MTS. BEARING ITS NAGAR PALIKA HOUSE TAX NO. 126 SITUATED AT 20 CIVIL LINES, MAIN BAZAR, ROORKEE (WITHIN MUNICIPAL LIMITS ROORKEE, TEHSIL & DISTT. HARIDWAR TOTAL) BOUNDED IN EAST BY PROPERTY OF BUYER , WEST BY COMMON PASSAGE , NORTH HOUSE OF SUBHASH SARIN, SOUTH BY PROPERTY OF BUYER.
PROPERTY NO.2:- ALL THAT IMMOVABLE RESIDENTIAL PROPERTY BEARING HOUSE AT THE FIRST FLOOR HAVING TOATAL AREA 768 SQ. FT. I.E., 71.375 SQ. MTS. HAVING TOTAL COVERED AREA 71.375 SQ. MTS. BEARING ITS NAGAR PALIKA HOUSE TAX NO. 126 SITUATED AT 20 CIVIL LINES, MAIN BAZAR, ROORKEE WITHIN MUNICIPAL LIMITS ROORKEE) PARGANA ROORKEE, TEHSIL & DISTT. HARIDWAR TOTAL) BOUNDARIES BOUNDED BY AS UNDER: EAST: BY PROPERTY OF KAPOOR TRUST WEST: BY PASSAGE & PROPERTY OF INDU SHAILI NORTH: BY PROPERTY OF INDU SHAILI SOUTH: BY PROPERTY OF SOHAN LAL MITTAL

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Haridwar Date: 20.10.2023 SD/-, Authorised Officer.
SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.)

"IMPORTANT"

Without first care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co- borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	16159390	HOME LOAN	1. SHOWALEHA NOSHAD 2. YUSUF RAMESH CHAND	13.09.2023	13,31,189.55/-	ALL THAT PIECE AND PARCELOF ONE FLAT ON GROUND FLOOR, RIGHT HAND SIDE (M.I.G. WITHOUT ROOF RIGHT), ADMEASURING 45.98 SQ. MTR., BUILT ON PLOT NO. C-99, OUT OF KHASRA NO. 253,SITUATED AT NEW ANAND VIHAR, VILLAGE: SADULLABAD, PARGANA& TEHSIL: LONI, DISTRICT: GHAZIABAD,UTTAR PRADESH-201102, AND **BOUNDED AS: EAST: PLOT RUKSANA, WEST: RASTA 25 FEET, NORTH: PLOT OF ISAD SAIFI, SOUTH:RASTA 15 FEET**
2	16696037	HOME LOAN	1. VINAY KUMAR DUBEY 2. BABY SHUKLA	13.09.2023	15,16,821.73/-	ALL THAT PIECE AND PARCEL OF ENTIRE BUILT UP GROUND FLOOR (WITHOUT ITS ROOF/TERRACE RIGHTS), BUILT ON LAND AREA MEASURING 41.80 SQ.MTRS.(50 SQ.YDS.), A PART OF BUILT UP FREE HOLD PROPERTY BEARING MUNICIPAL NO.3179, (NEW) & 4238 (OLD), SITUATED AT KATRA SHIVAJI, PUNJABI BASTI, SUBZI MANDI, DELHI-110007, AND **BOUNDED AS: EAST: GALI, WEST: HOUSE NO. 3177-78 NORTH: GALI, SOUTH: HOUSE NO. 3180**
3	12201190	HOME LOAN	1. MR. ANKIT KUMAR 2. MRS. SUMAN DEVI	27.09.2023	25,46,184.43/-	ALL THAT PIECE AND PARCEL OF RESIDENTIAL FREE HOLDBUILT-UP THIRD FLOOR LAND WITH ROOF AND TERRACE RIGHTS AND WITH PARKING RIGHTS, BEARING PROPERTY NO.C-9/77 (PLOT NO. 77, IN BLOCK NO. C-9), AREA MEASURING 68.75 SQ. MTRS., I.E. 82.22 SQ. YDS., SITUATED IN THE LAY OUT PLAN OF YAMUNA VIHAR RESIDENTIAL SCHEME, KNOWN AS YAMUNA VIHAR, ILLAQA SHHAHDARA, DELHI-110053,AND, **BOUNDED AS: EAST: PLOT NO. C-9/78, WEST: PLOT NO. C-9/76 NORTH: ROAD 5 MTRS. WIDE, SOUTH: SERVICE LANE**

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited).** Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
Date : 20.10.2023 **IDFC FIRST Bank Limited**
Place : DELHI/NCR **(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **REALANCHORS DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	**Realanchors Developers Private Limited**
2	Date of incorporation of corporate debtor	25.07.2006
3	Authority under which corporate debtor is incorporated / registered	Registrar of Company, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70109DL2006PTC151231
5	Address of the registered office and principal office (if any) of corporate debtor	D-29, 2nd Floor Defence Colony, New Delhi, India, 110024
6	Insolvency commencement date in respect of corporate debtor	16.10.2023 (Order was received on 17.10.2023)
7	Estimated date of closure of insolvency resolution process	180 days from the commencement of resolution process which is14.04.2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Joshi Registration Number: AA1/14199/01/021123/104695
9	Address and e-mail of the interim resolution professional, as registered with the Board	4155, Sector D Pocket 4, Vasant Kunj, Near Fortis Hospital, Vasant Kunj, South West, National Capital Territory of Delhi, 110070. Email ID: deepakjoshi.ip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	realanchordevelopercirp@gmail.com
11	Last date for submission of claims	31.10.2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project under Section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1.** Mr. Sunil Sethi [IBBI/IPA-003/ICAIN00426/2022-2023/14179] **2.** Mr. Anil Sachdeva [IBBI/IPA-001/IP-P-02774/2022-2023/14274] **3.** Sanjay Singhal [IBBI/IPA-001/IPP-02771/2022-2023/14251]
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Web Link: https://ibbi.gov.in/en/ips-register/view-ip/1 Physical Address: Mezzanine Floor, N-94 Annexe, Panchsheel Park, New Delhi-110017.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Realanchors Developers Private Limited** on 16.10.2023.

The creditors of Realanchors Developers Private Limited, are hereby called upon to submit their claims with proof on or before 31.10.2023to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class homebuyers Financial Creditors- In classin Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Deepak Joshi
Interim Resolution Professional
Date: 19.10.2023 **AA1/14199/01/021123/104695**
Place: New Delhi **In the matter of Realanchors Developers Private Limited**

---

punjab national bank

...the name you can BANK upon !

Oriental | United

CIRCLE OFFICE : RAMGANGA VIHAR, NEAR SALE TAX OFFICE, MORADABAD
Email.: combdsamd@pnb.co.in

E-AUCTION SALE NOTICE

Whereas under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Authorised officer has issued demand notice for recovery from Borrowers/guarantors/mortgators (herein referred to as Borrowers). Further in exercise of powers conferred in the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" the Authorised officer has taken the possession of the under mentioned assets which held as securities in respect of loan/ credits facilities granted. Whereas sale of the secured assets is to be made through Public E-auction for recovery of the secured debts due to Punjab National Bank, the General Public is invited to bid either personally or by duly authorised agent.

37	**Usman BRANCH: RAMPUR ROAD**	All that part and parcel of property situated at: Vill- Mohammad Husainpur, Pargana and Distt- Moradabad (UP), registered in Bahi No- 01, Vol. No- 13051, Page No- 291, to 344 Sr No- 9465, Dated- 21.12.2020, Total area- 211.02 sq mtrs. In the Name of Usman Zargar S/o Haji Yamin. **Bounded as: East:** Rasta 12ft Wide . **West:** House of Dr. Najir., **North:** House of Haji Yameen, **South:** House of Najakat therefore fouse of Shareek.	**26.08.2022** **10.13 + Int. rate and other charges** **Symbolic**	**9.3 Lac** **0.93 Lac**	**10000** **08.11.2023 11 AM To 4 PM**
38	**M/s Dashmesh Rice Mill , Through its proprietor Mr. Devendra Singh s/o Sh. Swarn Singh** **BALVEER KAUR BRANCH: BILASPUR**	Residential/Commercial unit Situated at Village - Sikraura Bilaspur, Rampur, (UP), Area 0.4530 Hect/4530 sq. mtrs., (In the name of Sh. Devender Singh s/o Sh. Swarn Singh), Sale Deed Dated 08.04.2011, Khata No: 51, Pages: 95 – 116, Serial No: 2108, Registered in Sub Registrar office – Bilaspur. **North:** Canal, **South:** Chak Road **East:** Khet of Atar Singh, **West:** Khet of Rais Ahmad	**05.05.2021** **90.81 + Int. rate and other charges** **22.02.2023** **5.90 + Int. rate and other charges** **Symbolic**	**06.56 Lac** **08.11 Lac**	**50000** **08.11.2023 11 AM To 4 PM**
39	**Sh. Amit Mittal S.o Sh. Surendra Kumar,(Borrower/Mortgagor) BRANCH: STATION ROAD**	Residential Flat Situated at Flat No. C-701, 6th Floor, Supertech, Palm Green, Plot No. 8,Sector-4, Naya Moradabad (UP), Area- 77.57 sq mtr, Registered in bahi no. 01, Zild No.9739, pages 353-380 at Serial No. 4047 on dated 13.05.2015 at SRO-II, Moradabad (UP), **Bounded as: North:** Group Housing Plot No. 06 & 07 **South:** Sadak 18 mtr wide **East:** Sadak 18 mtr wide **West:** Sadak 30 mtr wide	**03.06.2021** **26.75 + Int. rate and other charges** **Symbolic**	**23 Lac** **2.3 Lac**	**25000** **08.11.2023 11 AM To 4 PM**

The statutory notice under Rule 8 (6) of the SARFAESI Act 2002 is a 15-day sale notice. **Last Date of EMD Deposit : 07.11.2023 (Before Auction)**

E-Auction is being on **"AS IS WHERE IS BASIS"** and "AS IS WHAT IS BASIS and will be conducted **"Online".** The auction will be conducted through the Bank's approved web portal, **https://www.mstcecommerce.com/ auctionhome/ibapi/index.jsp.start.** E-Auction web portal containing online e- auction, Declaration, General Terms and Condition of online auction sale are available on **https://www.mstcecommerce.com/auctionhome/ ibapi/index.jsp.start** to the best of knowledge and information of the authorized officer, there is no encumbrance on the Properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claim /rightts/dues affecting the property, prior to submitting their bid. the E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. the Property is being sold with all the existing and future encumbrances whether known or unknown to the bank. the Authorized officer/Secured Creditor shall not be responsible in any way for third party claim / rights/dues. the sale shall be subject to ruels /condition prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002. the other terms and condition of e-auction are published in the **website :https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp.start.**

The Borrower/Guarantor is hereby notified to return the above mentioned amount along with updated interest and ancillary charges to the Bank before the date of e-auction. Otherwise the property will be auctioned/sold and the balance dues, if any, will be recovered along with interest and cost. The highest bidder will have to deposit 25% of the bid/sale amount in the **account number: 8281003171160, IFSC Code: PUNB0828100** immediately, the earnest money will be adjusted against the same 25%. If 25% of the amount is not deposited within the stipulated time, the earnest money will be forfeited and the property will be resold. The successful participant will have to deposit the balance 75% within 13 day from the date of confirmation of sale. If 75% of the amount is not deposited within the stipulated time, 25% will also be forfeited and no claim of the participant on the property will be admissible, For more

महिला इंडिया ओपन में दीक्षा डागर दूसरे, वाणी तीसरे स्थान पर

गुरुग्राम, 19 अक्तूबर (एजंसी)।

स्थानीय दावेदार दीक्षा डागर (67) और वाणी कपूर (68) महिला इंडिया ओपन गोल्फ टूर्नामेंट में गुरुवार को यहां पहले दौर में बाद क्रमशः दूसरे और तीसरे स्थान पर चल रही हैं।

नार्वे की मेडेलिन स्टेवनर (66) पहले दौर के बाद शीर्ष पर हैं। दीक्षा ने पहले दौर में छह बर्डी की लेकिन वह एक बोगी भी कर गईं जिससे स्टेवनर से एक शाट पीछे दूसरे स्थान पर चल रही हैं। वाणी चार अंडर 68 के स्कोर के साथ तीसरे स्थान पर हैं। एमेच्योर विधात्री उर्स (दो अंडर 70) और अवनी प्रशांत (एक अंडर 71) भी क्रमशः संयुक्त छठे और संयुक्त 10वें स्थान के साथ शीर्ष 10 खिलाड़ियों में बनी हुई हैं। एक अन्य भारतीय गौरिका बिश्नोई (72) संयुक्त 17वें स्थान पर हैं।

प्रधानमंत्री 26 को 37वें राष्ट्रीय खेलों का उद्घाटन करेंगे : सावंत

जनसत्ता खेल
नई दिल्ली, 19 अक्तूबर।

गोवा के मुख्यमंत्री प्रमोद सावंत ने गुरुवार को कहा कि प्रधानमंत्री नरेंद्र मोदी 26 अक्तूबर को यहां पणजी में 37वें राष्ट्रीय खेलों का उद्घाटन करेंगे। यह राष्ट्रीय खेल 'वन नेशन, वन स्पिरिट' की थीम पर आधारित हैं।

मुख्यमंत्री ने गुरुवार को गोवा के श्यामा प्रसाद मुखर्जी इंडोर स्टेडियम में बैडमिंटन का अनौपचारिक रूप से उद्घाटन किया और बाद में बैडमिंटन खेला। इस दौरान गोवा के खेल मंत्री गोविंद गौड़े और अन्य विधायक भी उपस्थित रहे। मुख्यमंत्री ने राष्ट्रीय खेलों के

राष्ट्रीय खेलों में 28 राज्यों और आठ केंद्र शासित प्रदेश के सात हजार से अधिक एथलीट भाग लेंगे।

बारे में आगे बताते हुए कहा कि गुरुवार से नौ नवंबर तक राष्ट्रीय खेलों का जश्न मनाया जाएगा। सभी खिलाड़ी 43 स्पर्धाओं में भाग लेंगे। गुजरात में आयोजित हुए राष्ट्रीय खेलों के पिछले संस्करण में 36 खेल शामिल थे, जबकि केरल के 2015 संस्करण में 33 खेल थे। लेकिन गोवा 43 स्पर्धाओं में मेजबानी के लिए तैयार है।

बता दें, राष्ट्रीय खेलों में 28 राज्यों और आठ केंद्र शासित प्रदेश के सात हजार से अधिक एथलीट शामिल होंगे। यह आयोजन राज्य के 28 स्थानों पर आयोजित किया जाएगा। 37वें राष्ट्रीय खेलों में पदक स्तर पर कई नई स्पर्धाओं को जोड़ा गया है, जिनमें बीच फुटबाल, रोल बाल, गोल्फ, सेपकटकरा, स्क्वे मार्शल आर्ट, कालेरीपट्टू और पेनकक सिल्ट शामिल हैं। पूर्व में, राष्ट्रीय खेलों में कई प्रमुख भारतीय एथलीटों ने भाग लिया है, जिनमें नीरज चोपड़ा, सानिया मिर्जा, मीराबाई चानू, साजन प्रकाश और कई अन्य एथलीट शामिल हैं।

तरुणदीप राय की भारतीय टीम में वापसी, अतनु दास बाहर

सोनीपत, 19 अक्तूबर (भाषा)।

अनुभवी तीरंदाज तरुणदीप राय और सेना के उनके साथी प्रवीण जाधव ने बैंकाक में तीन से 10 नवंबर के बीच होने वाली एशियाई चैंपियनशिप के लिए गुरुवार को भारतीय टीम में वापसी की। यह प्रतियोगिता ओलंपिक के लिए महाद्वीपीय क्वालीफायर्स भी है। यह बर्लिन में विश्व चैंपियनशिप और हांगझाउ एशियाई खेलों के बाद पेरिस ओलंपिक के लिए तीसरी क्वालीफाइंग प्रतियोगिता है।

तरुणदीप और जाधव को पांच दिन के चयन ट्रायल के बाद ओलंपियन अतनु दास और मृणाल चौहान के स्थान पर टीम में रखा गया। धीरज बोम्मदेवरा रिकर्व टीम में शामिल सेना के तीसरे तीरंदाज हैं। तुषार शाल्के टीम में शामिल चौथे खिलाड़ी हैं। महिला रिकर्व टीम में प्राची सिंह की जगह तिशा पूनिया को शामिल किया गया है।

बर्लिन और हांगझाउ के बाद पेरिस ओलंपिक के लिए यह तीसरी क्वालीफाइंग प्रतियोगिता है।

टीम इस प्रकार हैं : रिकर्व पुरुष : तरुणदीप राय, धीरज बोम्मदेवरा, प्रवीण जाधव (सभी एसएससीबी) और तुषार शाल्के (एआइपीएससीबी)। **महिला** : तिशा पूनिया, भजन कौर (दोनों हरियाणा), सिमरनजीत कौर (पंजाब) और अंकिता भक्त (झारखंड)। **कंपाउंड पुरुष** : ओजस देवताले, प्रथमेश फुगे (दोनों महाराष्ट्र) और अभिषेक वर्मा, प्रियांश (दिल्ली)। **महिला** : ज्योति सुरेखा वेन्नम (एपी), अदिति स्वामी (महाराष्ट्र), मुस्कान किरार (एमपी), परनीत कौर (पंजाब)।

महिला प्रीमियर लीग का दूसरा सीजन

फ्रेंचाइजी ने शीर्ष खिलाड़ियों को बरकरार रखा

नई दिल्ली, 19 अक्तूबर (भाषा)।

महिला प्रीमियर लीग की टीमों ने अपने सभी महिला शीर्ष खिलाड़ियों को बरकरार रखने का फैसला किया है। हरमनप्रीत कौर मुंबई इंडियंस के लिए, मेग लानिंग दिल्ली कैपिटल्स के लिए और स्मृति मंधाना रायल चैलेंजर्स बेंगलोर के लिए ही खेलेंगी।

पांचों फ्रेंचाइजी के लिए डब्लूपीएल 2024 में खिलाड़ियों को 'रिटेन' करने के लिए 15 अक्तूबर तक का ही समय था। पांच फ्रेंचाइजी ने 21 विदेशी क्रिकेटरों समेत 60 खिलाड़ियों को बरकरार रखा है।

मुंबई टीम ने हरमनप्रीत के अलावा हेली मैथ्यूज, यास्तिका भाटिया, नताली स्किवेर ब्रंट, एमेलिया केर और इसाबेले वोंग को बरकरार रखा है। दिल्ली टीम ने 15 खिलाड़ियों को बरकरार रखा है। वहीं, यूपी वारियर्स ने अपना कोर ग्रुप समान ही रखा है। पांच डब्लूपीएल टीमों द्वारा बरकरार रखे गए खिलाड़ियों की सूची इस प्रकार है।

सभी फ्रेंचाइजी के पास महिला खिलाड़ियों को 'रिटेन' करने को 15 अक्तूबर तक का समय था। उन्होंने 60 खिलाड़ियों को बरकरार रखा है। मुंबई ने हरमनप्रीत, हेली मैथ्यूज, यास्तिका भाटिया, नताली स्किवेर ब्रंट, एमेलिया केर और इसाबेले वोंग को बरकरार रखा है।

दिल्ली कैपिटल्स : एलिसे कैप्सी, अरुंधति रेड्डी, जेमिमा रोड्रिग्स, जेस जोनासेन, लौरा हैरिस, मरियाने कैप, मेग लानिंग, मीनू मणि, पूनम यादव, राधा यादव, शेफाली वर्मा, शिखा पांडे, स्नेहा दीप्ति, तान्या भाटिया, टिटास साधु।

गुजरात जायंट्स : एशले गार्डनर, बेथ मूनी, डी हेमलता, हरलीन, लौरा वोल्वार्ड्ट, शबनम शकील, स्नेह राणा, तनुजा कंवर।

मुंबई इंडियंस : अमनजोत कौर, अमेलिया केर, क्लो ट्रायान, हरमनप्रीत कौर, हेले मैथ्यूज, हुमैरा काज़ी, इसाबेल वोंग, जिन्तिमनी कलिता, नताली साइवर, पूजा वस्त्राकर, प्रियंका बाला, सैका इशाक, यास्तिका भाटिया।

रायल चैलेंजर्स बेंगलोर : आशा शोभना, दिशा कसाट, एलिसे पेरी, हीदर नाइट, इंद्राणी राय, कनिका आहूजा, रेणुका सिंह, ऋचा घोष, श्रेयंका पाटिल, स्मृति मंधाना, सोफी डिवाइन।

यूपी वारियर्स : एलिसा हीली, अंजलि सरवानी, दीप्ति शर्मा, ग्रेस हैरिस, किरण नवगिरे, लारेन बेल, लक्ष्मी यादव, पार्श्वी चोपड़ा, राजेश्वरी गायकवाड़, एस. यशश्री, श्वेता सहरावत, सोफी एक्लेस्टोन, ताहलिया मैकग्रा।

सम्मान समारोह

तिरुवनंतपुरम में राज्य सरकार द्वारा गुरुवार को आयोजित किए गए स्वागत समारोह के दौरान मौजूद 19वें एशियाई खेलों के पदक विजेता।

रोहित शर्मा पर तेज गति से गाड़ी चलाने के लिए लगा जुर्माना

पुणे, 19 अक्तूबर (भाषा)।

भारतीय क्रिकेट टीम के कप्तान रोहित शर्मा के मुंबई-पुणे एक्सप्रेसवे पर तेज गति से लेम्बोर्गिनी चलाने के लिए दो चालान काटे गए और उन पर 4000 रुपए का जुर्माना लगाया।

राजमार्ग पुलिस अधीक्षक लता फड़ ने कहा कि घटना मंगलवार को हुई और जुर्माना अगले दिन जमा कर दिया गया।

सब इंस्पेक्टर अमोल पोवार ने बताया कि एक्सप्रेस वे पर लगे कैमरे में कामशेत सुरंग के पास उनकी लग्जरी कर की गति 117 किलोमीटर प्रति घंटा आंकी गई, जो 105 किमी प्रति घंटे की अनुमेय सीमा से बहुत अधिक है। इसके बाद सोमाटेन फाटा के पास कार की गति 111 किमी प्रति घंटे थी।

अहमदाबाद में दो नवंबर से प्रो कबड्डी लीग के दसवें सत्र की होगी शुरुआत

जनसत्ता खेल
नई दिल्ली, 19 अक्तूबर।

प्रो कबड्डी लीग का दसवां सीजन दो दिसंबर से 21 फरवरी 2024 तक आयोजित किया जाएगा, जिसकी घोषणा गुरुवार को की गई। लीग 12 शहरों में आयोजित की जाएगी। इसकी शुरुआत दो दिसंबर को अहमदाबाद के एरेना बाय ट्रांसस्टेडिया स्टेडियम में की जाएगी।

लीग इस सीजन में प्रत्येक फ्रैंचाइजी के गृह शहरों में आयोजित की जाएगी, जिसमें अहमदाबाद में 2-7 दिसंबर, बंगलुरु (8-13 दिसंबर), पुणे (15-20 दिसंबर), चेन्नई (22-27 दिसंबर), नोएडा (29 दिसंबर - 3 जनवरी 2024), मुंबई (5-10 जनवरी 2024), जयपुर (12-17 जनवरी), हैदराबाद (19-24 जनवरी), पटना (26-31 जनवरी), दिल्ली (2-7 फरवरी), कोलकाता (9-14 फरवरी) और पंचकुला (16-21)।

लीग इस सीजन में प्रत्येक फ्रैंचाइजी के गृह शहरों में आयोजित की जाएगी, जिसमें अहमदाबाद, बंगलुरु, पुणे, चेन्नई, नोएडा, मुंबई, जयपुर, हैदराबाद, पटना, दिल्ली, कोलकाता और पंचकुला शामिल है।

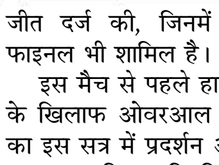
प्रो कबड्डी लीग का दसवां सीजन गुजरात जायंट्स और तेलुगू टाइटंस के बीच मुकाबले के साथ शुरू होगा। पवन सहरावत, फजल आतराचली, अजिंक्य पवार और नवीन कुमार जैसे शीर्ष खिलाड़ी सीजन में भाग लेने के लिए तैयार हैं।

पीवी सिंधु डेनमार्क ओपन के क्वार्टर फाइनल में

ओडेंसे, 19 अक्तूबर (भाषा)।

ओलंपिक में दो बार की पदक विजेता पीवी सिंधु ने गुरुवार को यहां पहला चरण गंवाने के बाद शानदार वापसी करते हुए इंडोनेशिया की विश्व में सातवें नंबर की खिलाड़ी ग्रेगोरिया मारिस्का तुनजंग को हरा दिया। साथ ही उन्होंने डेनमार्क ओपन सुपर 750 बैडमिंटन टूर्नामेंट के महिला एकल के क्वार्टर फाइनल में प्रवेश किया।

पिछले सप्ताह आर्कटिक ओपन के सेमीफाइनल में जगह बनाने वाली पूर्व विश्व चैंपियन सिंधु ने अपना जज्बा दिखाया तथा 71 मिनट तक चले दूसरे दौर के मैच में तुनजंग को 18-21 21-15 21-13 से हराया। इन दोनों खिलाड़ियों के बीच इस साल जो तीन मैच खेले गए हैं उनमें इंडोनेशियाई खिलाड़ी ने दो मैच में



सिंधु ने इंडोनेशिया की विश्व में सातवें नंबर की खिलाड़ी ग्रेगोरिया मारिस्का तुनजंग को हरा दिया।

जीत दर्ज की, जिनमें मैड्रिड स्पेन मास्टर्स फाइनल भी शामिल है।

इस मैच से पहले हालांकि सिंधु का तुनजंग के खिलाफ ओवरआल रेकार्ड 8-2 था। सिंधु का इस सत्र में प्रदर्शन अच्छा नहीं रहा है और तब वह मुश्किल स्थिति में दिख रही थी जब इंडोनेशियाई खिलाड़ी के खिलाफ पहले गेम में वह 6-12 से पीछे चल रही थी। उन्होंने वापसी की अच्छी कोशिश की लेकिन तुनजंग को पहला गेम जीतने से नहीं रोक पाई। सिंधु ने दूसरे गेम में अच्छा प्रदर्शन किया और एक समय वह 13-4 से आगे चल रही थी। तुनजंग ने इसके बाद लगातार आठ अंक बनाए और स्कोर 14-14 से बराबर कर दिया। भारतीय खिलाड़ी ने इसके बाद जबरदस्त वापसी करके छह गेम प्वाइंट हासिल किये और फिर जल्द ही यह गेम अपने नाम कर दिया।

निर्णायक गेम में दोनों खिलाड़ियों ने शुरू में एक दूसरे को कड़ी टक्कर दी, लेकिन सिंधु ने दबाव में कुछ गलतियां की, जिससे तुनजंग 9-5 से आगे हो गई। सिंधु ने फिर से अच्छा खेल दिखाया और स्कोर 13-13 से बराबर कर दिया। इंडोनेशिया की खिलाड़ी ने इसके बाद कई गलतियां की जिसका फायदा उठाकर सिंधु ने सात मैच प्वाइंट हासिल किए और फिर मैच अपने नाम किया।

पाकिस्तान को लगा झटका, टीम के जमां और सलमान अली मैच से बाहर

बंगलुरु, 19 अक्तूबर (भाषा)।

पाकिस्तान के चोटिल सलामी बल्लेबाज फखर जमां और अस्वस्थ आलराउंडर सलमान अली आगा शुक्रवार को यहां आस्ट्रेलिया के खिलाफ विश्व कप मैच में चयन के लिए उपलब्ध नहीं रहेंगे। जमां घुटने की चोट से उबर रहे हैं, जबकि सलमान बुखार से पीड़ित हैं।

पाकिस्तान के मीडिया मैनेजर ने गुरुवार को एक बयान में कहा, 'फखर जमां का घुटने की चोट का इलाज चल रहा है। उम्मीद है कि वह अगले सप्ताह चयन के लिए उपलब्ध रहेंगे।' 'सलमान अली आगा को बुधवार को अभ्यास सत्र के बाद स्वास्थ्य में समस्या आ गई थी और वह उससे उबर रहे हैं। टीम के अन्य खिलाड़ी खेलने के लिए फिट हैं।' जमां ने अभी तक एक मैच खेला है।

एंजेलो मैथ्यूज, चमीरा श्रीलंका टीम से जुड़ेंगे

नई दिल्ली, 19 अक्तूबर (भाषा)।

अनुभवी आलराउंडर एंजेलो मैथ्यूज और तेज गेंदबाज दुष्मंता चमीरा शुक्रवार को लखनऊ में रिजर्व खिलाड़ियों के रूप श्रीलंका की टीम से जुड़ेंगे। मैथ्यूज और चमीरा दोनों ने पिछली एकदिवसीय अंतरराष्ट्रीय शृंखला अफगानिस्तान के खिलाफ जून में खेली थी। मैथ्यूज 36 साल के हैं और उन्होंने 221 मैच में छह हजार के करीब रन बनाए हैं।

क्रिकेट | पाकिस्तान के साथ मुकाबला आज

विश्वकप : जीत की लय बरकरार रखने उतरेगी आस्ट्रेलिया

बंगलुरु, 19 अक्तूबर (भाषा)।

परिपक्वता की पर्याय आस्ट्रेलिया और आक्रामकता की मिसाल पाकिस्तान की टीमें विश्व कप के मुकाबले में शुक्रवार को जब आमने सामने होंगी तो उन्हें खेल के हर विभाग में सुधार करके अपने रसूख के मुताबिक प्रदर्शन करना होगा।

पाकिस्तान को दबाव में बेखौफ क्रिकेट खेलने के लिए जाना जाता है लेकिन इस बार भारत के खिलाफ महा मुकाबले में 1992 चैंपियन टीम दबाव नहीं झेल सकी। भारत ने बिल्कुल एकतरफा अंदाज में सात विकेट से जीत दर्ज की। श्रीलंका के खिलाफ हैदराबाद में प्रदर्शन भले ही अच्छा रहा हो लेकिन श्रीलंका का आक्रमण भी आला दर्जे का नहीं था। अब सामना आस्ट्रेलिया से है और पांच बार की चैंपियन टीम अपनी ही समस्याओं से जूझ रही है। आस्ट्रेलिया का पाकिस्तान के खिलाफ रेकार्ड 69.34 का है और 50 ओवरों के विश्व कप में आस्ट्रेलिया ने छह मैच जीते जबकि चार हारे हैं। पाकिस्तान के लिए सलामी बल्लेबाज इमामुल हक ने तीन मैचों में सिर्फ 63 रन बनाए हैं। उन्हें अब्दुल्ला शफीक का बखूबी साथ निभाना होगा जिन्होंने खराब फार्म से जूझ रहे फखर जमां की जगह ली है। कप्तान बाबर आजम भी लगातार अच्छा प्रदर्शन नहीं कर पा रहे हैं।

पाकिस्तानी बल्लेबाजी की धुरी बाबर ने भारत के खिलाफ अर्धशतक बनाया लेकिन नीदरलैंड और श्रीलंका के खिलाफ नाकाम रहे। इन्हें आस्ट्रेलिया के खिलाफ जिम्मेदारी से खेलना होगा क्योंकि उसके पास ऐसा गेंदबाजी आक्रमण है जो किसी भी बल्लेबाजी क्रम की बखिया उधेड़ सकता है। उन्हें मध्यक्रम में मोहम्मद रिजवान पर अत्यधिक निर्भरता से भी बचना होगा। नीदरलैंड के खिलाफ अर्धशतक बनाने वाले सऊद शकील और आक्रामक इफ्तिखार अहमद को भी लगातार अच्छा खेलना होगा।

नसीम शाह की गैर मौजूदगी में पाकिस्तान की तेज गेंदबाजी शाहीन शाह अफरीदी पर निर्भर है लेकिन वह अपने सर्वश्रेष्ठ फार्म में नहीं है। लेग स्पिनर शादाब खान बल्ले और गेंद दोनों से नाकाम रहे हैं, जिनकी जगह उसामा मीर को उतारा जा सकता है। दूसरी ओर भारत और दक्षिण अफ्रीका से मिली हार ने आस्ट्रेलिया को ऐसी स्थिति में पहुंचा दिया है, जिसके वह आदी नहीं है।

कंगारू को एक और हार पड़ सकती है भारी

टीम की एक और हार सेमीफाइनल के लिए उनकी राह मुश्किल कर सकती है। जोश को छोड़कर आस्ट्रेलिया का कोई बल्लेबाज अभी तक अर्धशतक नहीं बना सका है। लाबुशेन अकेले बल्लेबाज हैं जिन्होंने सौ से अधिक रन बनाए। तीन मैचों में स्टीव स्मिथ 65, डेविड वार्नर 65 और मिशेल मार्श 59 रन ही बना सके हैं। गेंदबाजों में स्टार्क, जम्पा और हेजलवुड प्रभावी रहे हैं।

[निर्माण सामग्री आपूर्ति हेतु अल्पकालीन निविदा सूचना]

एस०वी०एम०/रा०वि०/15वां वित्त / मनरेगा योजना के अन्तर्गत ग्राम पंचायत भाऊपुर-खुर्द विकास खंड बढपुर जनपद फर्रुखाबाद द्वारा निर्माण सामग्री कार्यस्थल पर आपूर्ति हेतु दिनांक 20/10/23 अपरान्ह 3.00 तक सीलबन्द निविदा आमंत्रित की जाती है। जो उसी दिन दिनांक 26/10/23 बजे अपरान्ह ग्राम पंचायत कार्यालय भाऊपुर-खुर्द विकास खंड बढ़पुर में निविदादाताओं के समक्ष खोली जायेंगी। निविदा प्रपत्र दिनांक 20/10/23 से दिनांक 26/10/2023 अपरान्ह 2:00 बजे तक किसी भी कार्यदिवस में ग्राम पंचायत भाऊपुर-खुर्द में अधोहस्ताक्षरी के कार्यालय से रु. 500-500 अदा करके प्राप्त की जा सकती है।

क्र. स.	योजना का नाम	कार्य का नाम	स्थल	प्राक्कलन लागत (रु. लाख में)	धरोहर राशि 2 प्रतिशत (रुपये में)	निविदा प्रपत्र का मूल्य (रुपये में)	सामग्री आपूर्ति की अवधि
1	मनरेगा/ राज्यवित्त	उचित दर की दुकान एवं जन सुविधा केन्द्र का निर्माण कार्य	भाऊपुर-खुर्द	846226/-	2 %	500/-	1 (माह)
2	राज्यवित्त/ केन्द्र वित्त	CSC के पास इण्टरलॉकिंग	भाऊपुर-खुर्द	125000/-	2 %	500/-	1 (माह)
3	राज्यवित्त/ केन्द्र वित्त	CSC के चारों तरफ बाउण्ड्रीवाल निर्माण कार्य	भाऊपुर-खुर्द	140000/-	2 %	500/-	1 (माह)

ग्राम प्रधान [भाऊपुर-खुर्द] वि.ख.- बढ़पुर

ग्राम सचिव [भाऊपुर-खुर्द] वि.ख.- बढ़पुर

[निर्माण सामग्री आपूर्ति हेतु अल्पकालीन निविदा सूचना]

एस0वी0एम0/रा0वि0/15वां वित्त/मनरेगा योजना के अन्तर्गत ग्राम पंचायत महरुपुर सहजू विकास खंड बढ़पुर जनपद फर्रुखाबाद द्वारा निर्माण सामग्री कार्यस्थल पर आपूर्ति हेतु दिनांक 20/10/23 अपरान्ह 3.00 तक सीलबन्द निविदा आमंत्रित की जाती है। जो उसी दिन दिनांक 26/10/23 बजे अपरान्ह ग्राम पंचायत कार्यालय महरुपुर सहजू विकास खंड बढ़पुर में निविदादाताओं के समक्ष खोली जायेंगी। निविदा प्रपत्र दिनांक 20/10/23 से दिनांक 26/10/2023 अपरान्ह 2:00 बजे तक किसी भी कार्यदिवस में ग्राम पंचायत महरुपुर सहजू में अधोहस्ताक्षरी के कार्यालय से रु. 500-500 अदा करके प्राप्त की जा सकती है।

क्र. स.	योजना का नाम	कार्य का नाम	स्थल	प्राक्कलन लागत (लाख में)	धरोहर राशि 2 प्रतिशत (रुपये में)	निविदा प्रपत्र का मूल्य (रुपये में)	सामग्री आपूर्ति की अवधि
1	SBM/ राज्यवित्त	सामुदायिक एवं संस्थागत खाद गड्ढा कम्पोस्ट पिट	महरुपुर सहजू	134550/-	2 %	500/-	1 (माह)
2	SBM/ राज्यवित्त	सामुदायिक नोडप	महरुपुर सहजू	150000/-	2 %	500/-	1 (माह)
3	SBM/ राज्यवित्त	सामुदायिक वर्मी कम्पोस्टिंग	महरुपुर सहजू	345600/-	2 %	500/-	1 (माह)
4	SBM/ राज्यवित्त	कचरा वाहन (साईकिल ई0 रिक्शा)	महरुपुर सहजू	2.5 लाख	2 %	500/-	1 (माह)
5	SBM/ राज्यवित्त	एकीकृत ठोस अपशिष्ट प्रबन्धन केन्द्र	महरुपुर सहजू	5.5 लाख	2 %	500/-	1 (माह)
6	SBM/ राज्यवित्त	सामुदायिक एवं संस्थाओं हेतु सो कपिट	महरुपुर सहजू	91000/-	2 %	500/-	1 (माह)
7	SBM/ राज्यवित्त	फिल्टर चैम्बर	महरुपुर सहजू	160000/-	2 %	500/-	1 (माह)
8	SBM/ राज्यवित्त	हैण्डपम्प पर सोकपिट	महरुपुर सहजू	119600/-	2 %	500/-	1 (माह)

ग्राम प्रधान महरुपुर सहजू वि.ख.-बढ़पुर

-:नियम व शर्तें :-
ग्राम पंचायत कार्यालय में अवकाश को छोड़कर किसी भी कार्य दिवस में देखी जा सकती है।

ग्राम सचिव महरुपुर सहजू वि.ख.-बढ़पुर

हीरो हाउसिंग फाइनांस लिमिटेड
पंजी. कार्यालय: 09, कम्युनिटी सेन्टर, बसन्त लोक, वसंत विहार, नई दिल्ली-110057
शाखा कार्यालय: प्रथम तल, प्लॉट नं. डी2/53, विभूति खंड, गोमती नगर, लखनऊ, उत्तर प्रदेश-226010

शुद्धिपत्र

यह ऋणधारक श्री कज्जन (ऋण खाता सं. HHFLUCLAP19000004031) के लिये 18.10.2023 को इस समाचार पत्र में प्रकाशित ई-नीलामी सूचना के विज्ञापन के संदर्भ में है, जिसमें

- नीलामी की तिथि 20.10.2023 प्रकाशित हुई थी जबकि सही तिथि 22.10.2023 है।
- ऋणधारक का नाम कज्जन, पुत्र सल्लू खान की जगह श्री कज्जन है।
- सम्पत्ति के विवरण के अंतर्गत सम्पत्ति सं. प्लॉट 08, ख: 576 (एमआई) है न कि प्लॉट नं. 08, ख. 576 (एमएल) है। अन्य सभी विवरण पूर्ववत रहेंगे।

तिथि: 20 अक्टू., 2023
स्थान: लखनऊ

कृते, हीरो हाउसिंग फाइनांस लि.
प्राधिकृत अधिकारी, श्री सुनील यादव, मो. 9818840495
ईमेल: assetdisposal@herofin.com

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

फिडेरे फैसिलिटीज़ मैनेजमेंट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	फिडेरे फैसिलिटीज़ मैनेजमेंट प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	13 जुलाई 2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74140DL2010PTC205766
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** 74, हेमकुंट कॉलोनी, नई दिल्ली-110048, भारत
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**05 अक्टूबर, 2023** (आदेश 19.10.2023 को एनसीएलटी की वेबसाइट पर अपलोड किया गया)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**16 अप्रैल, 2024**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	**नाम: अमित गोयल** **पंजी. सं.**:IBBI/IPA-001/IP-P-01842/2019-2020/12950
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	**पता:** म. नं. 9 पटेल इंस्टीट्यूट ऑफ इंजीनियरिंग के पास, आदर्श कॉलोनी, भायना प्लेस लेन के सामने देवपुरम मुजफ्फरनगर, मुजफ्फरनगर, उत्तर प्रदेश-251001. **ईमेल**: ip.amitgoel@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	**पता: अमित गोयल** सी / ओ ओसिक रेजोल्यूशन प्रा. लिमिटेड, 908, 9वीं मंजिल, डी मॉल, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली - 110034 **ईमेल**: ip.ffmpl@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**02 नवंबर 2023**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (छ) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) प्रासंगिक फॉर्म यहां उपलब्ध हैं: https://www.ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **05 अक्टूबर 2023** (आदेश 19.10.2023 को एनसीएलटी की वेबसाइट पर अपलोड किया गया) को **फिडेरे फैसिलिटीज़ मैनेजमेंट प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

फिडेरे फैसिलिटीज़ मैनेजमेंट प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **02 नवंबर 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए [श्रेणी का उल्लेख] में निर्दशित करेगा-लागू नहीं

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-
अमित गोयल
अंतरिम समाधान प्रोफेशनल-फिडेरे फैसिलिटीज़ मैनेजमेंट प्राइवेट लिमिटेड
पंजीकरण सं.:IBBI/IPA-001/IP-P-01842/2019-2020/12950
असाइनमेंट के लिए प्राधिकरण 22.12.2023 तक वैध है

दिनांक: 20.10.2023
स्थान: दिल्ली

www.readwhere.com